

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

ITEM No. 117

IA No. 2580/23

CP (IB) No. 102/Chd/Pb/2023

**IN THE MATTER OF:-**

Canara Bank

...Petitioner

Versus

Dango Poultries Pvt. Ltd.

...Respondent

**Under Section: 7 and 49(2), IBC 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Pulkit Jain, Advocate  
**/Bank**

**For the respondent in** : Mr. Arpit Chawla, Advocate  
**main CP and**  
**applicant in IA** (*already ex parte vide order dated 25.09.2023*)  
**No.2580/23**

**ORDER**

**IA No. 2580/2023 and CP (IB) No. 102/Chd/Pb/2023**

IA No.2580/2023 has been filed for setting aside *ex parte* order dated 25.09.2023, the copy of which has already been supplied to the opposite counsel. Let the reply be filed within two weeks with a copy in advance to the counsel opposite. It will be the last opportunity. Let the matter be listed on 03.06.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**